

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 318

Rest.A-41/2024, IA-1587/2024

IN

IB-1771(ND)/2018

IN THE MATTER OF:

Ms. Priyanshi Arora

.... Petitioner/Applicant

Vs.

M/s. Dream Procon Pvt. Ltd.

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 25.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. PBA Srinivasan, Mr. V Aravind, Ms. Srishti
Bansal, Mr. Sumit Swami, Advs.

For the Noida Authority : Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Adarsh
Srivastava, Advs.

ORDER

RA-41/2024

This application has been filed seeking Restoration of IA-1476/2022 which was dismissed for non-prosecution vide order dated 06.10.2023.

Today, when the matter was called out, no one has appeared on behalf of the Applicant despite the repeated calls.

RA-41/2024 **dismissed** for non-prosecution.

IA-1587/2024

This application has been filed with the following prayer:-

- “a. Direct the Respondent/RP to restore the Applicant's claim as it was originally admitted in terms of the Applicant's proof of claim submitted vide Form C; or*
- b. Direct the RP to update list of creditors showing 13 units allotted to the Applicant with the entire sale consideration deemed to have been paid;*
- and/or*
- c. Pass any other order this Hon'ble Tribunal deems fit in the interest of justice, equity and good conscience.”*

We have heard the submissions made by Ld. Counsel appearing for the Applicant.

Issue notice to the Respondent.

The Applicant shall take necessary steps to serve the notice to the Respondent by all modes and file proof and affidavit of service within one week.

The Respondent is directed to file reply affidavit within one week after receipt of the notice.

List the matter **on 15.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay